

Inspection (DMI) Gazetted Technical Officers' Association had inter-alia requested for the amendment of recruitment rules for the post of Agricultural Marketing Adviser (AMA) with a view to filling up of the post by promotion from amongst the Joint Agricultural Marketing Advisers in the DMI only. The existing recruitment rules for the post of AMA provide for filling up of the post by transfer on deputation from amongst the suitable Class I officers in the States, preferably in the Department of Agricultural Marketing or Cooperation or by officers of All India Service or Central Service Class I, with the requisite experience. The existing recruitment rules, thus, provide the Government with an opportunity of selecting an appropriate person as AMA, from a broad spectrum of Government officials who have experience in this field. The officers of the DMI (Class A) are not excluded from applying for this post. Thus, it is not considered necessary to amend the recruitment rules. Action for filling up the post of AMA has been initiated on the basis of existing rules.

**Working of Hobedypur Cooperative
Coconut Farming Society, South
Andaman**

3168. SHRI A. NEELALOHITHADASAN NADAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any case of embezzlement, misappropriation of funds or financial irregularity of any other nature involving officers of the Cooperative Department was reported or has come to the notice of Government in the working of Hobedypur Cooperative Coconut Farming Society in South Andaman ; and

(b) if so, the details thereof and action taken or proposed to be taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) and (b). Departmental officers who were appointed as Administrators to manage the Hobedypur Cooperative Coconut Farming Society are reported to have misappropriated the funds

of the Society. The Administration proposes to institute a criminal case against the concerned officers.

**Non-availability of Sugar Cane to Sugar
Factories**

3169. SHRI R.P. DAS : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether half of the sugar factories have been forced to cease production due to non-availability of sugarcane beyond a certain period in the last sugar season ;

(b) whether it is due to lower recovery of sugar ; and

(c) if so, what steps have so far been taken to raise the recovery rate ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) Out of 326 sugar factories that worked during the current season, 1983-84, 149 factories had closed operations by the end of March, 1984 as against 26 factories (out of 321) that closed upto the corresponding date last year. The factories generally close after crushing all available cane.

(b) No, Sir.

(c) Does not arise.

Amendment in Land Tenure Regulations

3170. SHRI MANORANJAN BHAKTA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether Government have received proposals for amendment in the Land Tenure Regulations ; and

(b) if so, when the said proposal was received and the action taken thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI MOHSINA KIDWAI) : (a) and (b). Under the Constitution certain